

(2025) 11 MAD CK 1859

In the Madras High Court

Case No : Criminal Original Petition No. 29932 Of 2025

Ramdoss @ Elamvazhuthi

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 04-11-2025

Acts Referred:

Indian Penal Code, 1860 — Section 458, 465, 471, 472, 511
Bharatiya Nyaya Sanhita, 2023 — Section 269

Citation : (2025) 11 MAD CK 1859

Hon'ble Judges : K. Rajasekar, J

Bench : Single Bench

Advocate : M.Machavatharan, A.Gopinath

Judgement

K. Rajasekar, J

1. The petitioner, who was arrested and remanded to judicial custody on 29.09.2025, for the alleged offence punishable under Sections 120B, 201, 420, 465, 458, 472, 471 of IPC r/w 511 of IPC in Crime No.1 of 2024, on the file of the respondent police, seeks bail.

2. The allegation of this petitioner is that this petitioner joining hands with other 15 accused involving in printing distribution of various certificates including Annamalai University Degree certificates to various persons. Hence, the case.

3. Learned counsel appearing for the petitioner submitted that the petitioner is an innocent person and he has been falsely implicated in this case. He would further submit that the petitioner was arrested and he is in judicial custody from 29.09.2025 and is ready to abide by any conditions that may be imposed by this Court. Hence, he prayed for grant of bail to the petitioner.

4. Learned Government Advocate (Crl.Side) appearing for the respondent police submitted that the petitioner is arrayed as A16 and A1 to A15 already arrested and released on bail, this petitioner arrested and in judicial custody from 29.09.2025, this case is also registered in the year 2024 and he opposed for

grant of bail to the petitioner.

5. Heard both sides and perused the materials available on record including the First Information Report.

6. Considering the submissions of the learned counsel on either side and the period of incarceration undergone by the petitioner, this Court is inclined to grant bail to the petitioner, subject to certain conditions.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.20,000/- (Rupees Twenty Thousand only) with two sureties, each for a like sum to the satisfaction of the learned Chidf Judicial Magistrate, Cuddalore, and on further conditions that:-

[a] the sureties shall affix their photographs and Left Thumb Impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank pass Book to ensure their identity;

[b] the petitioner shall report before the respondent police daily at 10.30 a.m., for a period of three weeks;

[c] the petitioner shall not abscond either during investigation or trial;

[d] the petitioner shall not tamper with the evidence or witness either during investigation or trial;

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself, as laid down by the Hon'ble Supreme Court in P.K.Shaji vs. State of Kerala [(2005)AIR SCW 5560];

[f] If the accused thereafter absconds, a fresh FIR can be registered under Section 269 B.N.S.